

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-02-2024 AT 10:30 AM**

**IA (IBC) 246, 247, 248/2024 & Cont. A(IBC) 4/2023 in
CP (IB) No. 251/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Mr P Raghava Rao

...Operational Creditor

VS

Anjali WaterFord Hospitality and Infra Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A(IBC) 4/2023

Learned Counsel Smt Mano Ranjini, for applicant along with Mr. Govada Venkata Subba Rao, Liquidator present physically. Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 14 days' time. Posted to 06.03.2024 for filing proof of service and for compliance and counter if any.

IA(IBC) 246/2024

Learned Counsel Smt Mano Ranjini, for applicant along with Mr. Govada Venkata Subba Rao, Liquidator present physically. This is an application by liquidator seeking extension of the liquidation period by 6 months effective from 17.02.2024 on the ground that after the immediate last sale failed, and a fresh sale notice has been issued and the last date for receiving the bids is today, if the bids are received, it will not be possible to complete the process of sale, unless the liquidation time is extended. Hence extension is sought. On being questioned by the bench the learned counsel for the liquidator and liquidator and stated that as of now no bids are received. Therefore, under

the circumstances we extend the time by one month, however giving liberty to the liquidator to approach this Tribunal for extension if bids are received, within one week from today for further directions. Accordingly, **this application is allowed and disposed of.**

IA(IBC) 247/2024

Learned Counsel Smt Mano Ranjini, for applicant along with Mr. Govada Venkata Subba Rao, Liquidator present physically. Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 14 days' time. Posted to 06.03.2024 for filing proof of service and for compliance and counter if any.

IA(IBC) 248/2024

Learned Counsel Smt Mano Ranjini, for applicant along with Mr. Govada Venkata Subba Rao, Liquidator present physically. Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 14 days' time. Posted to 06.03.2024 for filing proof of service and for compliance and counter if any.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)